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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

OA No.303 of 2010

A.Raja Rao Applicant
-Versus-
Union of India & Ors. Respondents

1. Order dated: the 9th June, 2010.

C O R A M:
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

Heard Shri P.K.Padhi, Learned Counsel for the Applicant and Shri S.Mishra, Learned ASC appearing on notice on behalf of the Respondents. The Applicant had earlier approached this Tribunal in OA No. 379 of 2009 seeking direction to the Respondents to post him in the vacant post of SPM, Kukudakhandi or any nearby post. As the representation to the above effect was pending with the Respondents, this Tribunal vide order dated 25th August, 2009 disposed of the matter with direction to the Respondents to consider and dispose of the pending representation of the applicant. As it appears, on consideration of the representation of the applicant, Respondents vide order dated 6.10.2009 posted the applicant at Mohana SO. Now by filing the present OA, the applicant seeks direction to the Respondents to post him to Kukudakhandi SO or any other place at Berhampur or nearby Berhampur area. Law is well settled in a plethora of judicial pronouncements that none can claim his/her posting according to his/her choice; because it is purely the domain of the administrative authorities to decide nor this Tribunal can act as an appellate authority over the decision of the competent authority in regard to the transfer and posting of an employee. However, it has been contended by Learned Counsel for the Applicant that seeking the relief claimed in this OA, the applicant has already made representation to Respondent No.2 under Annexure-A/6 but no decision

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has been taken thereon till date. Accordingly, he has sought direction to the Respondent No.2 to consider the same within a stipulated period. Considering the submission, this OA is disposed of at this admission stage with direction to the Respondent No.2 to take a decision on the pending representation of the Applicant under Annexure-A/6 and communicate the result of such consideration in a reasoned order to the Applicant within a period of thirty days.

Send copies of this order along with OA to the Respondent No.2.



(C.R. Mohapatra)
Member(Admn.)